

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 03/Chd/2017**

In the matter of:


M/s Hind Motors Mohali Pvt. Ltd.

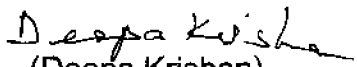
...Petitioner/Applicant

Present: Mr. Ajay K. Jain and Mr. Atana Mukherjee,  
Advocates for petitioners.

Mr. Ajay K. Jain, learned counsel for petitioner submits that the defects as discussed on the previous dated have been removed. A lot of time was consumed in hearing CP (IB) No. 1/Chd/2017 which has been disposed of. We presently find that the applicant is required to supply not only the names of the depositors but their addresses also. Let the same be filed along with supporting affidavit by the next date.

List the matter for arguments on 20.02.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

February 14, 2017  
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